

**Central Administrative Tribunal
Principal Bench**

OA No.4489/2014

New Delhi, this the 1st June, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

K. Narasimha, Aged 51 years
S/o Late Shri K. Bakkaiah
IAS (AGMUT: 1991)

Now residing at:
33/34, Rajpur Road, Delhi
Government Officers Flat
Civil Lines, Delhi-110054.Applicant

(By Advocate: Shri Prateek Tushar Mohanty)

Versus

Union of India
Through the Joint Cadre Authority (AGMUT)
Presented by Joint Secretary(UT)
Convenor of the Joint Cadre Authority (AGMUT)
Ministry of Home Affairs, North Block
New Delhi-110001.Respondents

(By Advocate: Shri D.S. Mahendru)

ORDER (ORAL)

Justice Permod Kohli :-

Learned counsel for the parties have stated at the bar that the entire controversy involved in the present OA is in fact the controversy in OA No.1913/2013 which has been remanded back by the Hon'ble Delhi High Court and is pending before this Tribunal before another Bench.

It is stated that the issue being pending in the said OA, the present OA is un-necessary.

2. In this view of the matter, the present OA is dismissed having been rendered infructuous. The applicant is entitled to argue all these issues in the other OA No.1913/2013 having been raised herein.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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